

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD

CP(IB)/165/09/HDB/2017
U/s 9 of the IBC, 206 R/w Rule 6
of the I & B (AAA) Rules, 2016

In the matter of:

Air India SATS Airport Services Private Limited (AISATS)
Regd Office at Airlines House, 113
Gurudwara Rakabgunj Road
New Delhi - 110001

&

Corporate office at
1101/02, B- Wing
Lotus Corporate Park, Goregaon (East)
Mumbai - 400 063

...Petitioner/
Operational Creditor

Versus

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OF THE ORIGINAL

LEPL Projects Limited
(previously known as Lingamaneni Estates Pvt. Ltd)
59-14-10, Ramachandra Nagar
NH-5, Ring Road
Vijayawada - 520008

...Respondent /
Corporate Debtor

Date of order: 27.10.2017

CORAM

Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)

Parties / Counsels Present:

For the Petitioner:

Shri V.M.M. Chary along with Shri M.
Manoj Kumar and Shri L. Aravind
Reddy, Learned Counsels for the
Petitioner.

Per: Rajeswara Rao Vittanala, Member (Judicial)

ORDER

1. The present Company Petition bearing CP (IB) No. 165/09/HDB/2017 is filed by Air India SATS Airport Services Private Limited (AISATS) (Petitioner / Operational Creditor) under



Section 9 of Insolvency and Bankruptcy Code, 2016, R/w Rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, by seeking to initiate Corporate Insolvency Resolution Process (CIRP) in respect of LEPL Projects Limited (Respondent / Corporate Debtor).

2. The case was listed before this Tribunal on 29.08.2017, 07.09.2017, 24.10.2017 and finally today.
3. Heard Shri L. Aravind Reddy, Shri V.M.M. Chary, Learned Counsels for the Petitioner.
4. After hearing the case for some time, the Learned Counsel for the Petitioner submit that due to some discrepancies in the present Company Petition, he wants to withdraw the same, with a liberty to file fresh Company petition, in accordance with law. He has also filed a memo dated 27.10.2017, to this effect.
5. In view of the above facts and circumstances of the case, the Company Petition bearing CP (IB) no.165/9/HDB/2017 is disposed of as withdrawn by granting liberty to the Petitioner to file a fresh C.P, after duly complying with all the provisions of IBC and Rules prayed therein.
6. No order as to costs.



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OF THE ORIGINAL

Sd/-

RAJESWARA RAO VITTANALA
MEMBER (JUDICIAL)


Dy. Regr./Asst. Regr./Court Officer/
National Company Law Tribunal, Hyderabad Bench

प्रमाणित प्रति
CERTIFIED TRUE COPY
केस संख्या
CASE NUMBER. CP(IB)/165/09/HDB/2017
निर्णय का तारीख
DATE OF JUDGEMENT. 27.10.2017
प्रमाणित किया गया तारीख
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